

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 839 of 2019 IN  
DFR No. 175 of 2019**

**Dated : 23<sup>rd</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Mahati Hydro Power Projects Pvt. Ltd. ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Dipali Sheth  
Ms. Vinita Melvin

Counsel for the Respondent(s) :

**ORDER**

**IA No. 839 of 2019**

*(Application for condonation of delay in filing the appeal)*

For the reasons set out in the application, delay of 32 days in filing the appeal is condoned. Application is disposed of.

**DFR No. 175 of 2019**

Compliance memo is placed on record.

**Admit.** Issue notice to the Respondents returnable on 05.12.2019.

Appearance and objections of Respondents, if any, shall be filed on or before 05.12.2019 after serving copy on the other side.

List the matter on **05.12.2019**. In the meantime pleadings be completed.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**